

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3226/2000

(From the judgement and order dated 11/08/2000 in CRM 2417/00  
of The HIGH COURT OF CALCUTTA)

SHEW KUMAR BAJAJ

Petitioner (s)

VERSUS

STATE OF WEST BENGAL

Respondent (s)

( With Appln(s). for for anticipatory bail )

Date : 30/10/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s) Mr. Suchit Mohanty, Adv.  
Ms. Indra Sawhney, Adv.  
Mr. Nirnimesh Dube, Adv.

For Respondent (s) Mr. T.C. Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Leave granted.  
The appeal is disposed of.

.SP1

Sarita (H.K. BHATIA)@@  
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COURT MASTER@@  
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(Signed order is placed on the file)

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CIRIMINAL APPEAL NO. 902 OF 2000@@  
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(Arising out of S.L.P.(Crl.)No. 3226/2000)

SHEW KUMAR BAJAJ

...APPELLANTS

VERSUS

STATE OF WEST BENGAL

...RESPONDENTS

O R D E R@@  
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.....L.....I.....T.....T.....T.....T.....T.....J.....  
.SP2

Leave granted.

In this case all the co-accused were given the benefit of the Order under Section 438 of the Code of Criminal Procedure considering the nature of the offence in this case. We do not find any particular reason to segregate this appellant from the other co-accused, so far as his entitlement for bail is concerned. It is open to the investigating agency to interrogate this appellant after he is arrested. We, therefore, allow this appeal and set aside the impugned order. We direct that the appellant, if arrested, be released on bail on executing a bond with two solvent sureties to the satisfaction of the arresting officer. If interrogation could be completed on the same day, appellant need be released after completing ..2/-

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the interrogation. If not, another date shall be specified by the investigating officer for the appellant to be present for such interrogation. If any such date is specified, the appellant shall be bound to comply with such direction.

With the said observations, the appeal is disposed of.

.SP1

.....J.~  
(K.T. THOMAS)

New Delhi,  
October 30, 2000.

.....J.  
(R.P. SETHI)

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